

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 20077 of 2016

(Arising out of Order-in-Original No. 32-2015 dated
30/11/2015 passed by Commissioner of Central Tax,
Bangalore North , Commissioner of Central Tax, Bangalore
North)

**Mittal Tower Commercial Complex
Owners Association**

Mittal Tower A Wing (basement)
No 6, mahatma Gandhi Road,
BANGALORE - 560001
KARNATAKA

Appellant(s)

VERSUS

**Commissioner Of Central Tax,
Bangalore North**

No-59, HMT Bhawan
Ground Floor, Bellary Road
BANGALORE - 560032
KARNATAKA

Respondent(s)

Appearance:

**Shri Akbar Basha, CA
HIRAGANGE & ASSOCIATES**

#1010, 1st floor
(Above Corp.Bank) 26th Main, 4th T Block,
Jayanagar,
Bangalore - 560041
Karnataka

For the Appellant

**Smt. C.V. Savitha,
Superintendent(AR)**

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20670 / 2020

Date of Hearing: 24/09/2020

Date of Decision: 24/09/2020

Per : Bench

Learned consultant for the appellant submits that they have
availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019,

which has been accepted by the Department and Discharge Certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn.

(Operative portion of the Order was pronounced
in Open Court on **24/09/2020**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

Raja...